

Implementation of Recommendations of Pandey Committee on Steel Plants

*203. SHRI BRIJ BHUSHAN LAL :
SHRI RAM SINGH AYARWAL:
SHRI N. R. DEOGHARE :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) How many recommendations of the Pandey Committee have been implemented to improve the efficiency of various units of the Steel Plants in the public sector ; and

(b) the reasons for not implementing the other recommendations ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) :

(a) and (b). Out of 83 recommendations of the Pandey Committee, 37 have already been implemented. The remaining recommendations, which are in various stages of implementations, are either of continuing nature or connected with industrial relations, manning, incentive scheme, etc. which take time to negotiate arrive at an arrangement and to implement.

Amendment to Untouchability (Offences) Act, 1955

*204. SHRI KANWAR LAL GUPTA :
Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that Government propose to amend the Untouchability (Offences) Act, 1955 to make the penal provisions stringent to effectively deal with social evils ;

(b) if so, the details thereof ;

(c) the number of persons who were convicted in the last year for offending the said Act ; and

(d) The steps Government propose to take to implement the law effectively ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE

(DR. SHRIMATI PHULRENU GUMA): (a) and (b). The question of amending the Untouchability (Offences) Act, 1955, to make it more effective step is being actively pursued. It is hoped to introduce an amending Bill during the current session of Parliament.

(c) The information is being collected from the State Governments and will be laid on the table of the House in due course.

(d) This is the responsibility of the State Governments. The Government of India have, however, been impressing upon them the need to take effective steps to enforce the Act. They have recently been requested to intimate to us the concrete steps which are proposed to be taken by them to implement the Act effectively.

पिजौर और दुर्गापुर के सरकारी कारखाने में टूट्टरों का निर्माण

*205. श्री महाराज सिंह भारती :
श्री राम किशन गुप्त :

क्या औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मंत्री हिन्दुस्तान मशीन टूल्स फ़ैक्टरी, पिजौर में टूट्टरों के निर्माण के बारे में 29 जुलाई, 1969 के अतिरिक्त प्रश्न संख्या 1289 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि पिजौर और दुर्गापुर में सरकारी कारखानों में अप्रयुक्त क्षमता के आधार पर टूट्टरों का निर्माण करने के बारे में अब तक कितनी प्रगति हुई है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : राष्ट्रीय औद्योगिक विकास निगम की सफारिशों को अनुरूप हिन्दुस्तान मशीन टूल्स ने 20 अश्व-शक्ति वाले टूट्टरों के बनाने के लिए एक ठोस प्रस्ताव प्रस्तुत किया है।

प्रस्ताव में पिजौर एकक तथा माइनिंग एण्ड ब्लाइड मशीनरी कार्पोरेशन लि० दुर्गापुर की कालतु क्षमता का अधिकतम संभव

सीमा तक उपयोग करने का निरूपण किया गया है। कम्पनी का प्रस्ताव विचाराधीन है।

M/s. Hind Galvanising and Engineering Co. (P) Ltd.

*206, SHRI S. M. BANERJEE : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1300 on the 25th November, 1969 regarding creation of fresh capacity by M/s. Hind Galvanising and Engineering Company (P) Ltd. and state :

(a) whether Government would recognise the oil barrel manufacturing capacity of other entrepreneurs if they also become fully equipped and press Government to permit them to take up the manufacture of oil barrels ; and

(b) if not, the reasons for showing special favour to M/s. Hind Galvanising and Engineering Co. (P) Ltd in recognition of their capacity for the manufacture of 40/45 gallon oil barrels during the pendency of the industry on the banned list ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A AHMED) : (a) and (b). Attention is invited to pages 42-52 of the 85th Report of the Estimates Committee (Fourth Lok Sabha) presented on the 30th April, 1969. Government's views together with all relevant data and particulars pertaining to this case have since been communicated to the Estimates Committee. Further recommendations of the Estimates Committee are yet to be received and Government's decisions will be taken only thereafter.

गैर-सरकारी क्षेत्र के विस्तार और उत्पादन पर प्रतिबन्ध

*207. श्री ओम प्रकाश त्यागी : क्या औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने गैर-सरकारी क्षेत्र के विस्तार और उसमें उत्पा-

दन पर प्रतिबन्ध लगाने का निश्चय किया है ;

(ख) इसके परिणामस्वरूप जो कमी घाटेगी, क्या सरकारी क्षेत्र उसे पूरा करने में समर्थ है ;

(ग) यदि हां, तो क्या सरकार ने ऐसी कार्य-वाही पर भी विचार किया है जिससे औद्योगिक उत्पादन और विस्तार में बाधा न हो ; और

(घ) यदि नहीं, तो सरकार इस कमी को कैसे पूरा करेगी ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य मंत्री (श्री फखरुद्दीन अली अहमद) :

(क) जी नहीं ।

(ख) से (घ) . प्रश्न ही नहीं उठते ।

Licensed Capacity of Oil Barrel Manufacturing units.

*208. SHRI SITARAM KESRI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 4045 on the 16th December, 1969 regarding Bharat Barrel and Drum Manufacturing Co. (P) Ltd. and state :

(a) what are the licensed capacities of other oil barrel manufacturing units in the country ;

(b) whether at the time of determining the assessed capacities of these other oil barrel manufacturing units in the country, Government took the efficiency factor into consideration at par with the Bharat Barrel and Drum Manufacturing Co. (P) Ltd.; and

(c) if not, the reasons for not following a uniform policy in determining the assessed capacity of each unit ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE & COMPANY AFFAIRS : (a) to (c) . The licensed capacities of the other barrel manufacturing units are-